

Statement

Corruption Cases referred to CBI.

Year	Cases	Sent up for trial	Referred for RDA	Referred for such action	Closed or otherwise disposed of
1990	687	317	293	29	48
1991	754	346	337	21	50
1992	881	456	372	27	26
	2322	1119	1002	77	124

Promotion of Officers

3046. SHRI BISHAMBHAR NATH PANDE:

SHRI V. NARAYANASAMY:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Indian Administrative Service (Regulation of Seniority) Rules, 1954 have been amended and brought into operation to main parity in the promotion of officers from State Civil Services to All India Administrative Services; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) and (b) The Indian Administrative Service (Regulation of Seniority) Rules, 1954 were replaced by a new set of Seniority

Rules that is; the Indian Administrative Service (Regulation of Seniority) Rules, 1987 with effect from 6.11.1987. The Seniority Rules were amended on 18-1-88 and 3.2.1989 in respect of the State Civil Service and Non-State Civil Service officers respectively in introducing the weightage formula. The delay in promotion to the IAS is compensated by providing some weightage for the number of years of State Service rendered by an officer in determining his seniority in the I.A.S. A copy of the amended Seniority Rules is enclosed at Statement.

Statement

18. THE INDIAN ADMINISTRATIVE SERVICE (REGULATION OF SENIORITY) RULES, 1987

1.1 Short title and commencement
1(1) These rules may be called the Indian Administrative Service (Regulation of Seniority) Rules, 1987.

1(2) They shall come into force on the date of their publication in the official gazette.

¹Substituted *vide* DP&T Notification No. 14014/76/84 AISI dated 6-11-1987

12. **Definitions**—In these rules unless the context otherwise requires,—

2(a) 'Cadre' means the Indian Administrative Service Cadre constituted in accordance with rule 3 of the Cadre Rules;

2(b) 'Cadre Rules' means the Indian Administrative Service (Cadre) Rules, 1954;

2(c) 'Cadre Schedule' means the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955;

2(d) 'Commission' means the Union Public Service Commission;

2(e) 'competitive examination' means the examination referred to in rule 7 of the Recruitment Rules;

2(f) 'direct recruit officer' means an officer appointed to the service through a competitive examination in accordance with rule 7 of the Recruitment Rules;

2(g) 'gradation list' means the gradation list prepared under rule 5 of these rules;

2(h) 'officer' means a member of the Service;

2(i) 'officer appointed by selection' means an officer appointed to the service in accordance with the provisions of the Indian Administrative Service (Appointment by Selection) Regulations, 1956;

2(j) 'promotee officer' means an officer appointed to the service in accordance with the provisions of the Indian Administrative Service (Appointment by Promotion) Regulations, 1955;

2(k) 'Recruitment Rule' means the Indian Administrative Service (Recruitment) Rules, 1954; Regulations, 1955;

2(l) 'Select List' means the Select List prepared in accordance with the

Indian Administrative Service (Appointment by Promotion) Regulations, 1955;

2(m) 'senior post' means a post included and specified under item I of the Cadre of each State in the Cadre Schedule, and when held on the senior scale of pay of the Service by a direct recruit officer, means a post specified under items 1, 2 and 5 of the said Schedule and also a post temporarily added to the Cadre under the second proviso to sub-rule (2) of rule 4 of the Cadre Rules;

2(n) 'Service' means the Indian Administrative Service;

2(o) 'State Cadre' and 'Joint Cadre' have the meanings respectively assigned to them in the Cadre rules;

2(p) 'State Deputation Reserve' means a deputation reserve specified in item 5 of each State in the Cadre Schedule;

2(q) 'State Government concerned' in relation to a Joint cadre, means the Joint cadre Authority.

13. Assignment of years of allotment.

3(1) Every officer shall be assigned a year of allotment in accordance with the provisions hereinafter contained in these rules.

3(2) The year of allotment of an officer in service at the commencement of these rules shall be the same as has been assigned to him or may be assigned to him by the Central Government in accordance with the orders and instructions in force immediately before the commencement of these rules.

3(3) (i) The year of allotment of an officer appointed to the Service after the commencement of these rules shall be as follows:

3(3) (ii) The year of allotment of a direct recruit officer shall be the year following the year in which the competitive examination was held:

*Substituted *vide* DP&T Notification No. 14014/17/87 AISI dated 3-2-1989.

Amended *vide* DP&T Notification No. 14014/17/86 AISI dated 18-1-88.

Provided that if a direct recruit officer is permitted to join probationary training under rule 5(1) of the IAS (Probation) Rules, 1954, with direct recruit officers of a subsequent year of allotment, then he shall be assigned that subsequent year as the year of allotment.

23 (ii) The year of allotment of a promotee officer shall be determined in the following manner:—

(a) For the service rendered by him in the State Civil Service upto twelve years, in the rank not below that of a Deputy collector or equivalent, he shall be given a weightage of four year towards fixation of the year allotment;

(b) he shall also be given a weightage of one year for every completed three years of service beyond the period of twelve years, referred to in sub-clause (a) subject to a maximum weightage of five years. In this calculation, fractions are to be ignored.

(c) The weightage mentioned in sub-clause (b) shall be calculated with effect from the year in which the officer is appointed to the service:

Provided that he shall not be assigned a year of allotment earlier than the year of allotment assigned to an officer senior to him in that select list or appointed to the service on the basis of an earlier Select List.

23(3) (iii) The year of allotment of an officer appointed by selection shall be determined in the following manner:—

(a) for the first 12 years of gazetted service, he shall be given a weightage of 4 year towards fixation of the year of allotment;

(b) he shall also be given a weightage of one year for every completed 3 years of service beyond the period of 12 years, referred to in sub-clause

(a), subject to a maximum weightage of 5 years. In this calculation, fractions are to be ignored;

(c) the weightage mentioned in sub-clause (b) shall be calculated with effect from the year in which the officer is appointed to the service:

Provided that he shall not become senior to another non State Civil Service officer already appointed to the service:

Provided further that he shall not be allotted a year earlier than the year of allotment assigned to an officer already appointed to the service in accordance with sub-rule (1) of rule 8 of the Recruitment Rules, whose length of class I continuous service in the State Civil Service is equal to or more than the length of Class I continuous service of the former in connection with the affairs of the State.

4. Inter-se seniority of the officer who are assigned the same year of allotment.—

The inter-se seniority of the officers appointed to the Service shall be in the following order and in each category the inter-se seniority shall be determined in the following manner:—

(i) direct recruit officers shall be ranked inter-se in the order of merit as determined in accordance with rule 10 of the Indian Administrative Service (Probation) Rules, 1954;

(ii) Promotee officers shall be ranked inter-se in the order of their dates of appointment to the Service;

Provided that if the date of appointment of more than one officer is the same, their inter-se seniority shall be in the order in which their names are arranged in the Select List on the date of appointment to the Service;

(iii) officers appointed by selection shall be ranked inter-se in the order in which their names are arranged by the Commission for the purpose of appointment to their Service by selection.

5. Gradation List.—There shall be prepared every year for each State Cadre and Joint Cadre a gradation list consisting of the names of all officers borne on that cadre arranged in order of seniority.

6. Fixation of the seniority of officers transferred to another cadre.—

6(1) If a direct recruit officer is transferred from one cadre to another in public interest, his year of allotment shall remain unchanged and his inter-se position among the direct recruits having the same year of allotment in the cadre to which he is transferred shall remain the same as determined in accordance with rule 10 of the Indian Administrative Service (Probation) Rule, 1954.

6. (2) If a promotee officer or officer appointed by selection is transferred from one cadre to another in public interest, his year of allotment shall remain unchanged and he shall be ranked inter-se with promotee officers or officers appointed by selection, as the case may be having the same year of allotment in the cadre to which he is transferred with reference to the date on the basis of which he was assigned the year of allotment under these rules.

6. (3) If an officer is transferred from one cadre to another at his request, he shall be assigned a position in the gradation list of the cadre to which he is transferred below all the officers of his category borne on that cadre who have the same year of allotment;

Provided that in the case of a direct recruit officer transferred from one cadre to another at his request, his seniority in the list prepared under rule 10 of the Indian Administrative Service (Probation) Rules, 1954 shall remain unaffected for the purposes of the said list.

7. Seniority of officers appointed under sub-rule (3) of rule 4 of the

Indian Administrative Service (Recruitment) Rules, 1954.—Notwithstanding anything contained in any of the provisions of these rules, the seniority of officers appointed to the service in accordance with provisions sub-rule (3) of rule 4 of the Indian Administrative Service (Recruitment) Rules, 1954 shall be determined in accordance with such principles as the Central Government may, after consultation with the State Governments and the Commission, from time to time, determine.

Interpretation.—If any question arises as to the interpretation of these rules, it shall be referred to the Central Government for decision.

9. Repeal and Saving.—9(1) The Indian Administrative Service (Regulation of Seniority) Rules, 1954 and all other rules corresponding to the said rules in force immediately before the commencement of these rules are hereby repealed.

9(2) The Seniority of the officers appointed to the Service prior to the coming into force of these rules shall be determined in accordance with the Indian Administrative Service (Regulation of Seniority) Rules, 1954 in force on the date of their appointment to the service;

Provided that any order made or action taken under the rules so repealed shall be deemed to have been made or taken under the corresponding provisions of these rules.

Snatching of papers from a CBI official in London

3047. SHRI MD. SALIM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a complaint was lodged at London's Bow street police station by a DIG of